DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SERVOTECH ENGINEERING INDUSTRIES LIMITED

(CIN: L28933MH1994PLC081857)

IN TERMS OF REGULATION 3(1) READ WITH REGULATIONS13 (4) AND 15 (2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

Registered Office: 203, Chartered House, Dr. C H Street, Dhobi Talav, Near Marine Lines, Mumbai-400 002

Tel: +91 22 2208 6368,Fax: +91 22 2206 7131, E-Mail ID:info@servotech-india.com; Website: www.servotechengineering.in

Open Offer for acquisition upto13,34,200fully paid-up Equity Shares of ₹10 each representing 26% of the Share Capital and 32.98% of the Voting Capital from the Public Shareholders of Servotech Engineering Industries Limited(hereinafter referred to as the 'SEIL'/'Target Company'), in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations, 2011"/"Regulations"] by Mr. Radheshyam Lahoti ('Acquirer'), Lahoti Exports Private Limited ('LEPL'/'PAC 1'),Quality Products Marketing Private Limited ('QPMPL'/'PAC 2'), Mr. Ramawtar Lahoti ('PAC 3') and Focus Investment & Traders Private Limited ('PAC 4')

This Detailed Public Statement ('DPS') is being issued by **Mark Corporate Advisors Private Limited,** the Manager to the Offer (**'Manager'**), for and on behalf of the Acquirer and the PACs, in compliance with Regulation 13(4) of SEBI (SAST) Regulations pursuant to the Public Announcement **('PA'**) filed with BSE Limited (BSE), and Securities and Exchange Board of India (the "SEBI") on April 29, 2015 and also dispatched to Ahmedabad Stock Exchange Limited (ASE), Madras Stock Exchange Limited (MSE) (de-recognized & Non-Operational Stock Exchange) and theTarget Companyat its Registered Office on April 29, 2015 in terms of Regulation 3(1) of the SEBI (SAST) Regulations, 2011.

Definitions:

"Voting Capital" shall mean the paid-up equity share capital of ₹404.56 Lakhs comprising of 36,83,689 full paid up equity shares of ₹10 each and 14,47,711 partly paid up Equity Shares of ₹ 10 each (paid-up to the extent of ₹2.50 per share).

I. ACQUIRER, PACs, TARGET COMPANY AND OFFER :

A. Information about the Acquirer:

1. Information about Mr. Radheshyam Lahoti ('Acquirer')

1.1. **Mr. Radheshyam Lahoti ('Acquirer'),** S/o Late Shri Sitaram Lahoti, aged 60 years,residing at Building No. 18, 'D' Wing, 303, Prem Apartment, Saibaba Nagar, Borivali (W), Mumbai-400 092,Contact No.: +91 9820522401, Email: rslahoti@servotech-india.com is a M.Com(Previous) from Jodhpur University. His Permanent Account Number (PAN) is AAAPL2939F.

1.2. The Acquirer has anexperience of more than four decades in Exports business and Chemical items.

1.3. The Acquirer is not part of any group.

1.4. As on the date of this DPS, the Acquirer holds 2,35,108 Equity Shares (including 500 Equity Shares of Mr. Sitaram Lahoti which is under transmission) (4.58% of the Share Capital and 5.81%of the Voting Capital) in the Target Company.

1.5. The Acquirer has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act or any other regulations made under the SEBI Act.

1.6. Thenet worth of Mr. Radheshyam Lahotiis ₹ 61,31,079 (Rupees Sixty One Lakhs Thirty One Thousand and Seventy Nine only) as on March 05, 2015 as certified vide certificate dated March 05, 2015 issued by Mr. Amit V Mody (Membership No. 102706) partner of M/s Amit & Disha Associates, Chartered Accountants (FRN: 119350W)having office at 14, Chitalia House, 1st Floor, 274, Dr. Cowasji Hormusji Street, Mumbai-400 002, Tel. No.: +91 22 22017170, Email: avmdsc@rocketmail.com.

1.7. The major entities promoted/controlled/managedby Mr. RadheshyamLahoti is as under:

Sr. No.	Name of the Company	Current Designation
1)	Lahoti Exports Private Limited	Director
2)	Ultracut Tools Private Limited	Director
3)	Blueberry Agro Products Private Limited	Director

Note: None of the above entities are listed on any Stock Exchanges.

2. Information about Lahoti Exports Private Limited ('LEPL'/'PAC 1'):

2.1. LEPL is a private limited company incorporated on June 05, 1991, under the provisions of the Companies Act, 1956. The Corporate Identity Number (CIN) of LEPL is U52320MH1991PTC061957. There has been no change in the name of the company since incorporation.

2.2. LEPL is engaged in the business of export &import of engineering goods, garments, agro based items, etc. However, no activities are carried on since past two years.

2.3. The registered office of LEPL is situated at 203, Chartered House, Dr. C H Street, Near Marine Lines Church, Mumbai-400 002, Tel No.: +9122 2208 6368, Fax: +91 22 2206 7131.

2.4. The person in control of PAC 1 is Mr. Radheshyam Lahoti ('Acquirer').

2.5. The Directors of LEPL are Mr. Radheshyam Lahoti and Mr. Nilesh Kumar Lahoti.

2.6. LEPL is not a part of any group.

2.7. As on the date of this DPS, LEPL holds 3,65,600 Equity Shares (7.12%of Share Capital and 9.04% of the Voting Capital) in the Target Company.

2.8. The shares of LEPL are not listed on any stock exchange.

2.9. LEPL has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act or any other regulations made under the SEBI Act.

2.10. The key financial information of the LEPL based on the audited financial statements for the financial years ended March 31, 2012, March 31, 2013 and March 31, 2014 and limited review financials, as certified by the statutory auditor, for the nine months period ended December 31, 2014 are as follows:

(Amount in lakhs except EPS)

Particulars	Period ended December 31, 2014 (Unaudited)	FY 2013-2014 (Audited)	FY 2012-2013 (Audited)	FY 2011-2012 (Audited)
Total Revenue	Nil	0.00	2.53	1.94
Net Income (Profit/Loss for the year)	(0.04)	(0.50)	1.57	0.68
EPS (In ₹ per share)	Negative	Negative	1.57	0.68
Net Worth/Shareholders' Fund	101.96	102.00	102.50	100.93

(Source: Annual Reports for the financial years ended March 31, 2012, March 31, 2013, March 31, 2014 and certified unaudited accounts for the period ended December 31, 2014 subject to limited review by the statutory auditors).

3. Quality Products Marketing Private Limited ('QPMPL'/'PAC 2'):

3.1. QPMPL is a private limited company incorporated on September 29, 1987, under the provisions of the Companies Act, 1956. The Corporate Identity Number (CIN) of QPMPL is U51900MH1987PTC044823. There has been no change in the name of the company since incorporation.

3.2. QPMPL is engaged in the business of trading of engineering goods, garments, agro based items, etc. However, no activities are carried on since past two years.

3.3. The registered office of QPMPL is situated at 203, Chartered House, Dr. C H Street, Near Marine Lines Church, Mumbai-400 002, Tel No.: +9122 2206 7241, Fax: +91 22 2206 7131.

3.4. The personin control of PAC 2 is Mr. Ramawtar Lahoti ('PAC3').

3.5. The Directors of QPMPL are Mr. Ramawtar Lahoti and Mr. Murli Manohar Lahoti.

3.6. QPMPLis not a part of any group.

3.7. As on the date of this DPS, QPMPL holds 2,92,800 Equity Shares (5.71% of Share Capital and 7.24% of the Voting Capital) in the Target Company.

3.8. The shares of QPMPL are not listed on any stock exchange.

3.9. QPMPL has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act or any other regulations made under the SEBI Act.

3.10. The key financial information of the QPMPL based on the audited financial statements for the financial years ended March 31, 2012, March 31, 2013 and March 31, 2014 and limited review financials, ascertified by the statutory auditor, for the nine months period ended December 31, 2014 are as follows:

(Amount in lakhs except EPS)

Particulars	Period ended December 31, 2014 (Unaudited)	FY 2013-2014 (Audited)	FY 2012-2013 (Audited)	FY 2011-2012 (Audited)
Total Revenue	Nil	Nil	1.75	1.55
Net Income (Profit/Loss for the year)	(0.34)	(0.49)	0.86	0.74
EPS (In ₹ per share)	Negative	Negative	0.86	0.74
Net Worth/Shareholders' Fund	97.16	97.50	97.99	97.13

(Source: Annual Reports for the financial years ended March 31, 2012, March 31, 2013, March 31, 2014 and certified unaudited accounts for the period ended December 31, 2014 and are subject to limited review by the statutory auditors).

4. Information about Mr. Ramawtar Lahoti ('PAC 3')

4.1. **Mr. Ramawtar Lahoti ('PAC 3'),** S/o Late Shri Sitaram Lahoti, aged 58 years, residing at 142, Ajit Colony, Ratanada, Jodhpur-342001, Contact No.: +91 94147 21465, is an Under Graduate. His Permanent Account Number (PAN) is AABPL1986B.

4.2. PAC 3 has an experience of two (2) decades intrading of Engineering Goods.

4.3. PAC 3 is not part of any group.

4.4. As on the date of this DPS, the PAC 3 holds 60,100 Equity Shares (1.17% of the Share Capital and 1.49% of the Voting Capital) in the Target Company.

4.5. The PAC 3 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act or any other regulations made under the SEBI Act.

4.6. The Net worth of Mr. Ramawtar Lahoti is ₹ 18,83,155 (Rupees Eighteen Lakhs Eighty Three Thousand One Hundred and Fifty Five only) as on March 05, 2015 as certified vide certificate dated March 05, 2015 issued by Mr. Amit V Mody (Membership No. 102706) partner of M/s Amit & Disha Associates, Chartered Accountants (FRN: 119350W) having office at 14, Chitalia House, 1st floor, 274-Dr. Cowasji Hormusji Street, Mumbai-400 002 Tel. No.: +91 22 2201 7170; Email: avmdsc@rocketmail.com

4.7. Theother entity promoted/controlled/managedby Mr. Ramawtar Lahoti is Quality Products Marketing Private Limited, ('PAC 2').

5. Focus Investment & Traders Private Limited ('FITPL'/'PAC 4'):

5.1. FITPL is a private limited company incorporated on January 08, 1990, under the provisions of the Companies Act, 1956. The Corporate Identity Number (CIN) of LEPL is U65990MH1990PTC054922. There has been no change in the name of the company since incorporation.

5.2. Focus Investment & Traders Private Limited ('FITPL') is a PAC only for the limited purpose for the compliance of SEBI's Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015. Neither, FITPL intends to acquire any shares in the Open Offer nor willing to meet any type of financial commitment arisen on this account. Post Offer, FITPL shall not be categorized as part of Promoter Group of Servotech Engineering Industries Limited.

5.3. FITPLis an Investment Company.

5.4. The registered office of FITPL is situated at 1-A, Alli Chambers, 1ST Floor, Medows Street, Fort, Mumbai-400 001, Tel No.: +91 22 2269 6178, Fax: +91 22 2265 6897.

5.5. The directors/shareholders of FITPLas on date are as under:

Sr. No.	Name of the Directors/Shareholders	No of Shares	% to the total paid up capital
1)	Chandraprakash Khandelwal	82,570	33.35%
2)	Naresh Khandelwal	82,500	33.32%
3)	Purshottam Khandelwal	82,500	33.33%
	TOTAL	**2,47,570**	**100.00%**

5.6. The persons in control of PAC 4 are Mr. Chandraprakash Khandelwal, Mr. Naresh Khandelwal and Mr. Purshottam Khandelwal.

5.7. FITPLis not a part of any group.

5.8. As on the date of this DPS, FITPL holds 1,15,300 Equity Shares (2.25% of Share Capital and 2.85% of the Voting Capital) in the Target Company.

5.9. The shares of FITPL are not listed on any Stock Exchange(s).

5.10. FITPL has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act or any other regulations made under the SEBI Act.

5.11. The key financial information of the FITPL based on the audited financial statements for the financial years ended March 31, 2012, March 31, 2013 and March 31, 2014 are as follows:

(Amount in lakhs except EPS)

Particulars	FY 2013-2014 (Audited)	FY 2012-2013 (Audited)	FY 2011-2012 (Audited)
Total Revenue	8.99	31.58	0.77
Net Income (Profit/Loss for the year)	(2.92)	0.61	0.48
EPS (In ₹ per share)	Negative	0.25	0.19
Net Worth/Shareholders' Fund	74.89	77.82	77.21

Note: The unaudited financials for the period ended December 31, 2014 are not available.
(Source: Extract of the financial year ended March 31, 2012 and March 31, 2014, downloaded from the MCA website).

6. Mr. Radheyshyam Lahoti ('Acquirer') is the elder brother of Mr. Ramawtar Lahoti ('PAC 3') and a Promoter/Director of Lahoti Exports Private Limited ('PAC 1'). Mr. Ramawtar Lahoti is a Promoter/Director of Quality Products Marketing Private Limited ('PAC 2').

7. The Acquirer and the PACs have not acquired shares of the Target Company during 12 months period prior to Public Announcement made to the shareholders of the Target Company.

8. Neither the Acquirer and the PACs nor any of the entities with which theyare associated with, are in Securities related business and registered with SEBI as a Market Intermediary.

9. The Acquirer and the PACs among themselves have not entered into any formal agreement with respect to the acquisition of shares through this Offer and are acting together under an informal understanding.Further, Mr. Radheshyam Lahoti will fulfill the obligations under SEBI (SAST) Regulations, 2011 relating to Focus Investment & Traders Private Limited and thus FITPL will not acquire any share tendered in this Open Offer.

10. The Acquirer and the PACsare part of Promoter/Promoter Group of the Target Company. However, FITPL is a PAC only for the limited purpose for the compliance of SEBI's Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015. Neither, FITPL intends to acquire any shares in the Open Offer nor willing to meet any type of financial commitment arisen on this account. Post Offer, FITPL shall not be categorized as part of Promoter Group of Servotech Engineering Industries Limited.

B. Information about the Target Company-Servotech Engineering Industries Limited ('SEIL'):

1. The Target Company, Servotech Engineering Industries Limited, bearing CIN No. L28933MH1994PLC081857 was incorporated on October 07, 1994 under the provisions of the Companies Act, 1956. There has been no change in the name of the Company during the last three years.

2. The Registered Office of the Target Company is situatedat 203, Chartered House, Dr. C H Street, Dhobi Talav, Near Marine Lines Church, Mumbai-400002.

3. The Target Company was in the business of manufacturing and exporting of solvent extraction plant. Presently, the company is not carrying on any business activity.

4. The Company came out with the Initial Public Offering of 25,00,000 Equity Shares at a price of ₹10 per share at par aggregating to ₹250.00Lakhs in the FY 1996-1997.

5. The Authorized Share Capital of the Target Company is ₹ 6,00,00,000comprising of 60,00,000 Equity Shares of ₹10 each. The subscribed capital is 51,31,400 Equity shares, whereas the paid-up equity share capital is ₹404.56 Lakhs comprising of 36,83,689 fully paid up equity shares of ₹10 each and 14,47,711 partly paid up Equity Shares of ₹10 each (paid-up to the extent of ₹ 2.50 per share).

6. As on date of this DPS, the Target Company has 14,47,711 partly paid up Equity Shares on which only ₹ 2.50 per share is paid up. There are no outstanding warrants or options or similar instruments, convertible into equity shares at a later stage.

7. As on date of DPS, the Promoter/Promoter Group holdin aggregate 10,68,908 Equity Shares (including 500 shares of Late Shri Sitaram Lahoti which are under transmission) (20.83% of the Share Capital and 26.42% of the Voting Capital) of the Target Company.

8. The Equity shares of the Target Company are listed on BSE Limited, Mumbai ("BSE"), and Ahmedabad Stock Exchange Limited, Ahmedabad ("ASE").The shares of the Target Company were also listed on Madras Stock Exchange Limited, Chennai ("MSE") but the said exchange is de-recognized and non-operational.Equity Shares of SEIL are not frequently traded within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011. The ISIN of the Target Company is INE185D01015.

9. The key financial information of the SEIL based on the audited financial statements for the financial years ended March 31, 2012, March 31, 2013 and March 31, 2014 and limited review financials, as certified by the statutory auditor, for the nine months period ended December 31, 2014 are as follows:

(Amount in lakhs except EPS)

Particulars	Period ended December 31, 2014 (Unaudited)	FY 2013-2014 (Audited)	FY 2012-2013 (Audited)	FY 2011-2012 (Audited)
Total Revenue	Nil	390.86	644.23	436.92
Net Income (Profit/Loss for the year) EPS (In ₹ per share)	(6.94)	(7.99)	(29.30)	(22.18)
(Basic & Diluted)	Negative	Negative	Negative	Negative
Net Worth/Shareholders' Fund	40.49	47.42	55.41	84.71

(Source: Annual Reports for the financial year ended March 31, 2012, March 31, 2013, March 31, 2014 and certified unaudited accounts for the period ended December 31, 2014 subject to limited review by the Statutory Auditors).

10. The Board of Directors of SEILconsists of Mr. Radheshyam Lahoti, Managing Director (DIN: 00755363), Mr. Ramawtar Lahoti, Director (DIN: 00755163), Mr. Narendra Ramesh Chandra Gupta, Independent Director (DIN: 00535619), Mr. Rohit Talakchand Doshi, Independent Director (DIN: 01029100), Mr. Jitendra Bhushan Garg, Independent Director (DIN: 03616286) and Mrs. Jyoti Vikas Kasat, Professional Additional Director (DIN: 07143575)

11. The Compliance Officer of SEILis Mr. Gajadhar Gaur.

C. Details of the Sellers, if Applicable: Not Applicable

D. Details of the Offer:

1. This Open Offer is being made under Regulations 3(1) of SEBI (SAST) Regulations, 2011in compliance of the Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015 of the Hon'ble Whole Time Member of SEBI. Vide such Order, SEBI concluded that the Promoter/Promoter Group of the Target Company has acquired further shares and increased their Voting Capital in the Target Company from 21.33% to 26.41% on September 26, 2012 and hence the Open Offer is triggered. Therefore, all the persons of the Promoter/Promoter Group has given this Open Offer except Mr. Sitaram Lahoti who since expired.

2. The Acquirer and the PACs are making an Open Offer to acquire upto13,34,200 fully paid up Equity Shares of ₹ 10 each, representing 26% of the Share Capital and 32.98% of the Voting Capital of the Target Company at a price of ₹6.90 (Rupees Six and Paise Ninety only) (₹5.47 per share as per SEBI's Order and ₹1.43being the interest @ 10% p.a.) per Equity Share, payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement (DPS) and the Letter of Offer (LoF) which will be sent to the Public Shareholders of the Target Company. Shareholders who are holding partly paid-up equity shares will be eligible to participate in this Offer only upon making the equity shares fully paid-up i.e. after paying the amount due on allotment along with the interest, as per the terms of the issue.

3. All the owners of fully paid up equity shares of the Target Company, registered or unregistered, are eligible to participate in the Offer except the Acquirer and the PACs in terms of regulation 7(6) of SEBI (SAST) Regulations, 2011.

4. As on date of this DPS, to the best of knowledge and belief of the Acquirer and the PACs, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Offer. If any other statutory approvals are required or become applicable at a later date before the completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer and the PACs will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011.

5. This Offer is not conditional upon any minimum level of acceptance by the equity shareholders of the Target Company in terms of regulation 19(1) of the SEBI (SAST) Regulations, 2011.

6. This is not a competitive offer in terms of regulation 20 of SEBI (SAST) Regulations, 2011.

7. The payment of consideration will be made to all the public shareholders, who have tendered their shares in acceptance of the Offer, within 10 working days from the expiry of the Tendering Period. Credit for the consideration will be made to the shareholders who have tendered shares in the Offer, by crossed account payee Cheques/Demand Drafts/National Electronic Clearance Service (NECS), where applicable, including Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT). It is desirable that shareholders provide bank details in the Form of Acceptance-cum-Acknowledgement, so that the same can be incorporated in the Cheque/Demand Draft/Pay Order.

8. The Equity Shares of the Target Company will be acquired by the Acquirer and the PACs as fully paid up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

9. As of the date of this DPS, there are no instruments pending for conversion into Equity Shares.

10. The Manager to the Offer i.e. Mark Corporate Advisors Private Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.

E. The Acquirer and the PACs does not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

F. The Acquirer along with PACs (except Focus Investment & Traders Limited) is presently controlling the management of the Target Company. Upon completion of the Open Offer and assuming full acceptances, the public shareholding of the Target Company will not fall below minimum level of public shareholding as required to be maintained as per Rule 19A(1) of the Securities Contract (Regulation) Rules, 1957 as amended and Clause 40A of the Listing Agreement. Hence, the provisions of regulation 7(4) of the SEBI (SAST) Regulations, 2011 are not applicable.

II. BACKGROUND TO THE OFFER:

1. The Acquirer and the PACs are making this Offer as a mandatory offer in compliance with regulation 3(1) of SEBI (SAST) Regulations, 2011, pursuant to Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015 of the Hon'ble Whole Time Member of SEBI to acquire upto 13,34,200 Equity Shares of ₹10 each, representing 26% of the subscribed capital and 32.98% of the voting capital of the Target Company ('Offer Size') at a price of ₹ 6.90 (Rupees Six and Paise Ninety only) (₹ 5.47 per share as per SEBI's Order and 1.43 being the interest @ 10% p.a.) per fully paid up Equity Share ('Offer Price'), payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer that will be sent to the shareholders of the Target Company.

2. At present, the Acquirer and the PACs does not have any plans to make major changes to the existing line of business of the Target Company except in the ordinary course of business. The Acquirer and the PACs would continue to support the existing business of the Target Company.

3. The Offer Price is payable in cash, in accordance with Regulation 9(1) of SEBI (SAST) Regulations.

4. The object of the acquisition is to comply with the Order no. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015 of the Hon'ble Whole Time Member of SEBI against the Acquirer and the PACs.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed Equity Shareholding of the Acquirer and the PACs in the Target Company and the details of their acquisition are as follows:

Details	Shareholding as on the PA date			Shares acquired between date of PA and date of DPS			Post Offer Shareholding (On diluted basis, as on 10th working day after closing of Tendering period		
	No of Shares	% to total capital	% to Voting Capital	No of Shares	% to total capital	% to Voting Capital	No of Shares	% to total subscribed capital	% to Voting Capital
Acquirer	2,35,108*	4.58%	5.81%	Nil	Nil	Nil			
PAC 1	3,65,600	7.12%	9.04%	Nil	Nil	Nil			
PAC 2	2,92,800	5.71%	7.24%	Nil	Nil	Nil	22,87,808	44.58%	56.55%
PAC 3	60,100	1.17%	1.48%	Nil	Nil	Nil			
PAC 4	1,15,300	2.25%	2.85%	Nil	Nil	Nil	Nil#	Nil#	Nil#
TOTAL	**10,68,908**	**20.83%**	**26.42%**	**Nil**	**Nil**	**Nil**	**22,87,808**	**44.58%**	**56.55%**

** Including 500 Equity shares of Mr. Sitaram Lahoti which are under transmission.*

\# Post Offer, FITPL shall not be categorized as part of Promoter Group of Servotech Engineering Industries Limited

IV. OFFER PRICE:

1. The Equity Shares of the Target Company are presently listed on BSE Ltd (BSE) having a scrip code of 531944,Ahmedabad Stock Exchange Limited (ASE) and Madras Stock Exchange Limited (MSE) (de-recognized and Non-operational).

2. The annualized trading turnover of the equity shares of the Target Company during Twelvecalendar months preceding the month of PA (April 2014-March 2015) on the StockExchange on which the equity shares of the Target Company are listed is detailed below:

Name of the Stock Exchange	Total Number of shares traded during the preceding 12 calendar months prior to the month of PA	Total No. of Equity Shares listed	Annualized trading turnover (as % of total number of listed shares
BSE Ltd	70,230	51,31,400	1.37%

(Source: www.bseindia.com)

3. There hasbeen no active trading in the shares of the Target Company during twelve calendar months before the month in which PA is made. Further, none of the Equity Shares are traded on ASE and MSEduring the last 12 calendar months. The Equity Shares of SEILare not frequently traded shares within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011.

4. The Offer Price of ₹690 (Rupees Six and Paise NinetyOnly)(₹ 5.47 per share as per SEBI's Order and ₹ 1.43 being the interest @ 10%p.a.)is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations on the basis of the following:

Sr. No.	Particulars		Amount (In. ₹)	
a)	Negotiated Price as per SPA	:	Not Applicable	
b)	The volume-weighted average price paid or payable for acquisition whether by the Acquirer or PACs, during 52 weeks preceding the date of PA	:	Not Applicable	
c)	The highest price paid or payable for any acquisition, whether by the Acquirer or PACs, during 26 weeks preceding the date of the PA	:	Not Applicable	
d)	The volume-weighted average market price of Equity shares of the Target Company for a period of sixty trading days immediately preceding the date of PA as traded on BSE, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period , the shares being infrequently traded	:	3.38	
e)	As per the Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015 of Hon'ble Whole Time Member of SEBI	:	5.47	
f)	**Other Financial Parameters as at:**		**31.03.2014**	**31.12.2014**
	(i.) Return on Net Worth	:	Negative	Negative
	(ii.) Book Value Per Share	:	1.17	1.00
	(iii.) Earnings Per Share	:	Negative	Negative

2. In view of the parameters considered and presented in the table above and in the opinion of the Acquirer, PACs and Manager to the Offer, the Offer Price of ₹6.90 (Rupees Six and Paise Ninetyonly) (₹ 5.47 per share as per SEBI's Order and ₹1.43 being the interest @ 10% p.a. from December 19, 2012)per share is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations.

3. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

4. As on date, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer and the PACs shall comply with regulation 18 of SEBI (SAST) Regulations, 2011 and all the provisions of SEBI (SAST) Regulations, 2011 which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

5. The Shareholders who are holding partly paid-up equity shares where allotment money is in arrears will be eligible to participate in the Offer only upon making the equity shares fully paid-up i.e. after paying the amount due on allotment along with the interest, as per the terms of the issue.

6. If the Acquirer or PACs acquire or agree to acquire any Equity Shares or voting rights in the Target Companyduring the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the OfferPrice shall stand revised to the highest price paid or payable for any such acquisition in terms of regulation 8 (8) of SEBI (SAST) Regulations, 2011. Provided that no such acquisition shall be made after the third workingday prior to the commencement of the tendering period and until the expiry of the tendering period. Further,in accordance with regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011, in case of an upwardrevision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirerand the PACs shall (i) make public announcement in the same newspapers in which this DPS has been published;and (ii) simultaneously notify to BSE, ASE, MSE, SEBI and the Target Company at its registered office. Suchrevision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations,2011.

7. If the Acquirer or PACs acquire Equity Shares of the Target Company during the period of twenty-six weeksafter the tendering period at a price higher than the Offer Price, then the Acquirer and the PACs shall pay thedifference between the highest acquisition price and the Offer Price, to all shareholders whose shares havebeen accepted in the Offer within sixty days from the date of such acquisition. However, no such differenceshall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations, 2011, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open marketpurchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of sharesof the Target Company in any form.

8. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the Tendering Period and would be notified to the shareholders.

V. FINANCIAL ARRANGEMENTS:

1. The total funds required for the implementation of the Offer (assuming full acceptance), i.e., for the acquisition of 13,34,200 fully paid up Equity Shares of ₹10 each at a price of ₹ 6.90 (Rupees Six and Paise Ninetyonly) (₹ 5.47 per share as per SEBI's Order and ₹1.43 being the interest @ 10% p.a. from December 19, 2012) per Equity Share is ₹92,05,980(Rupees Ninety Two Lakhs Five Thousand Nine Hundred and Eighty only)**("Maximum Consideration").**

2. In accordance with regulation 17(4) of SEBI (SAST) Regulations, 2011, the Acquirer and the PACs have opened a Cash Escrow Account under the name and style of **"SEIL-Open Offer-Cash Escrow Account"** ('Escrow Account') with HDFC Bank Limited, Manekji Wadia Building, Ground Floor, Nanik Motwani Marg, Fort, Mumbai-400 001 ('Escrow Banker') bearing account number 00600350136868 and made a cash deposit of ₹30.00 Lakhs (Rupees Thirty Lakhs Only) in the account,being more than 25% of the Maximum Consideration. The Acquirer and the PACs have authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of SEBI (SAST) Regulations, 2011. The cash deposit in the Escrow Account has been confirmed vide the statement of account/Certificate dated April 28, 2015 issued by the Escrow Banker.

3. The Acquirer and the PACs have adequate financial resources and have made firm financial arrangements for implementation of the Open Offer, in terms of regulation 25(1) of the SEBI (SAST) Regulations, 2011. The Open Offer obligationshall be met by the Acquirer and the PACs through personal resources and no borrowings from any bank and/or financialinstitution are envisaged.

4. Mr. Amit V Mody (Membership No. 102706) partner of M/s Amit & Disha Associates, Chartered Accountants (FRN: 119350W) having office at 14, Chitalia House, 1st Floor, 274 - Dr. Cowasji Hormusji Street, Mumbai-400 002, Tel. No.: +91 22 2201 7170; Email: avmdsc@rocketmail.com vide certificate dated March 05, 2015, have certified that sufficient resources are available with the Acquirer and the PACs for fulfilling the obligations under this 'Offer' in full.

5. Based on the above, the Manager to the Offer is satisfied that the firm arrangements have been put in place by the Acquirer and the PACs to implement the offer in full in accordance with the SEBI (SAST) Regulations.

6. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirer and the PACs shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18 (5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1. As of the date of this DPS, to the best of the knowledge of the Acquirer and the PACs, there are no statutory approvals required by the Acquirer and the PACs to acquire the shares tendered pursuant to this Offer other than an approvalof the Reserve Bank of India, if any, for the acquisition of the Equity Shares from the non-resident shareholders (Non-Resident Indians ("NRIs") or Overseas Corporate Bodies ("OCBs"/"Foreign Shareholders") of the TargetCompany. NRI and OCB holders of Equity Shares, if any, must obtain all requisite approvals required to tender. The Equity Shares held by them pursuant to this Offer (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required in terms of the Letter of Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required any approvals (including from the RBI or the FIPB) in respect of the Equity Shares held by them, they will be required to submit the previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and the PACs reserve the right to reject such Equity Shares tendered in this Offer. The Acquirer and the PACs will not proceed with the Offer in the event that such statutory approvals that are required are refused in terms of Regulation 23 of the SEBI (SAST) Regulations.

2. If any statutory or otherapprovals are required or become applicable prior to completion of the Offer, the Offer would also be subject to the receipt of such statutory or other approvals. The Acquirer and the PACs will not proceed with the Offer in the event that such statutory or other approvals becoming applicable prior to completion of the Offer are finally refused in terms of regulation 23 of SEBI (SAST) Regulations, 2011. In the event of withdrawal, a public announcement will be made within two working days of such withdrawal, in the same newspapers in which this DPS has appeared.

3. In case of delay in receipt of any statutory approval(s) becoming applicable prior to completion of the Offer, SEBI has the power to grant extension of time to the Acquirer and the PACs for payment of consideration to the public shareholdersof the Target Company who have accepted the Offer within such period, subject to Acquirer and the PACs agreeing to payinterest for the delayed period if directed by SEBI in terms of Regulation 18 (11) of the SEBI (SAST) Regulations, 2011. Provided where the statutory approvals extend to some but not all equity shareholders, the Acquirer and the PAC shave the option to make payment to such shareholders in respect of whom no statutory approvals are requiredin order to complete this Open Offer. Further, in case the delay occurs on account of wilful default by theAcquirer and the PACs in obtaining any statutory approvals in time, the amount lying in the Escrow Account will be liable tobe forfeited and dealt with in the manner provided in clause (e) of sub-regulation (10) of Regulation 17 of SEBI (SAST) Regulations, 2011.

VII. TENTATIVE SCHEDULE OF ACTIVITIES PERTAINING TO THE OFFER:

Nature of Activity	Day & Date
Date of the PA	Wednesday, April 29, 2015
Date of publishing the Detailed Public Statement	Friday, May 08, 2015
Last date for filing of Draft Letter of Offer with SEBI	Friday, May 15, 2015
Last date of a competing offer	Friday, May 29, 2015
Latest date by which SEBI's observations will be received	Friday, June 05, 2015
Identified Date*	Tuesday, June 09, 2015
Last date by which the Letter of Offer will be dispatched to the Shareholders' (Except the Acquirers and the Selling Shareholders) as on the identified date	Tuesday, June 16, 2015
Last Date for revising the Offer Price/number of shares	Thursday, June 18, 2015
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	Friday, June 19, 2015
Date of public announcement for Opening the Offer	Monday, June 22, 2015
Date of Commencement of the Tendering Period (Offer opening date)	Tuesday, June 23, 2015
Date of Closing of the Tendering Period (Offer closing date)	Monday, July 06, 2015
Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to demat account	Monday, July 20, 2015

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the public shareholders (registered or unregistered) of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER:

1. All public shareholders except the Acquirer and the PACs, Directors of the PACs, PACs including persons deemed to be acting in concert in terms of regulation 7(6) of SEBI (SAST) Regulations,2011 holding the Equity Shares, whether in dematerialized or physical form, registered or unregistered, are entitled to participate in this Offer, any time during the tendering period of this Offer.

2. Persons who hold Equity Shares of the Target Company but (a) who have not received the Letter of Offer ('LoF'), (b) who have acquired the Equity Shares but whose names do not appear in the register of members of the Target Company as on the Identified Date or unregistered owners, (c) owner of the shares who have sent the shares to the Target Company for transfermay obtain the Letter of Offer from the Registrar to the Offer by giving an application in writing to that effect. Such shareholders can also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer on the terms and conditions of this Offer as set out in the PA, this DPS and the Letter of Offer. Alternatively, such holders of Equity Shares may also apply on the form of acceptance-cum-acknowledgement in relation to this Offer annexed to the Letter of Offer, which may be obtained from the SEBI website (www.sebi.gov.in) or from Registrar to the Offer. Any such application must be sent to the Registrar to the Offer at the address mentioned below so as to reach the Registrar to the Offer on or before the Date of Closing of Tendering Period, together with:

(a) **In the case of the Equity Shares held in physical form,** the name, address, number of Equity Shares held, number of the Equity Shares offered, distinctive numbers and folio number together with the original share certificate(s) and valid transfer deed(s) duly signed and witnessed.The original contract note issued by a registered share broker of a recognized stock exchange through whom such Equity Shares were acquired and/or such other documents, as may be specified in the Letter of Offer; or

(b) **In the case of the Equity Shares held in the dematerialized form,** the Depository Participant ("DP") name and the DP ID and beneficiary account number, together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares in favour of **Servotech Engineering Industries Limited-Open Offer-Operated by-System Support Services** and filled in as per the instructions given in the below table. Any shareholders tendering their Equity Shares in dematerialized form should ensure that the Equity Shares are credited in the favour of the Escrow Demat Account on or before the Date of Closing of Tendering Period of this Offer.

Account Name	:	Servotech Engineering Industries Limited-Open Offer-Operated by-System Support Services
DP Name	:	SW Capital Private Limited
DP ID	:	12036300
Beneficiary/Client ID	:	00089218
Depository	:	Central Depository Services (I) Ltd.

Note: Shareholders having their beneficiary account with National Securities Depository Limited ('NSDL') must use the inter-depository delivery instruction slip for the purpose of crediting their Equity Shares in favor of the Escrow Demat Account opened with SW Capital Private Limited.

3. Any form of acceptance in respect of dematerialized Equity Shares not credited to the Escrow Demat Accounton or before the Offer Closing Date is liable to be rejected.

4. The Letter of Offer along with the Form of Acceptance cum Acknowledgement would also be available at SEBI'swebsite, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

5. No indemnity is needed from unregistered shareholders.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION:

1. For the purpose of disclosures in this DPS relating to the Target Company, the Acquirer and the PACs have relied on the information provided by the Target Company and have not independently verified the accuracy of details of the Target Company. Subject to the aforesaid,the Acquirer and the PACsaccepts the responsibility for the information contained in the Public Announcement and also for the obligations of the Acquirer laid down in the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments made thereof.

2. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer and the PACs have appointed Mark Corporate Advisors Private Limited as the Manager to the Offer.

3. The Acquirer and the PACs have appointed System Support Services,as Registrar to the Offerhaving office at 89, Andheri-Kurla Road, (Next to Logitech Park, Above McDonalds), Sakinaka, Andheri (E), Mumbai-400072, Tel No.: +91 22 28500835, Fax No: +91 22 28501438, Contact Person: Mr. Mahendra Mehta / Mr. Zoeb Sutarwala, Email: sysss72@yahoo.com/zoebsss@hotmail.com , SEBI Registration Number: INR00000502, Website: www.sysss.com.

4. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

5. This DPS and the PA will also be available on SEBI website (www.sebi.gov.in).

Issued by the Manager to the Offer:

MARK

Mark Corporate Advisors Private Limited
CIN:U67190MH2008PTC181996
404/1, The Summit Business Bay,
Sant Janabai Road (Service Lane),
Off W. E. Highway, Vile Parle (East),
Mumbai- 400 057
Telefax: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
Email: openoffer@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirer and the PACs:

Radheshyam Lahoti ('Acquirer')
(For himself and duly constituted Power of Attorney holder for PAC 1, PAC 2 and PAC 3),

Focus Investment & Traders Private Limited ('PAC 4')

Place: Mumbai **Date: May 08, 2015**